

12.03 hrs.

PAPER LAID ON THE TABLE

**FIFTY-FIRST REPORT OF LAW
COMMISSION**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of the Fifty-first Report of the Law Commission on compensation for injuries caused by automobiles in hit-and-run cases.—[Placed in Library. See No. LT-4681/73].

PUBLIC ACCOUNTS COMMITTEE

SEVENTY-NINTH REPORT

SHRI SEZHIYAN (Kumbakonam): I beg to present the Seventy-ninth Report of the Public Accounts Committee on paragraphs relating to Railway Operation, Expenditure etc., included in the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Railways)

**UNTOUCHABILITY (OFFENCES)
AMENDMENT AND MISCELLANEOUS
PROVISIONS BILL.**

**APPOINTMENT OF MEMBERS TO JOINT
COMMITTEE**

SHRI S. M. SIDDAYYA (Chamarajanagar): I beg to move:

"That this House do appoint Sarvashri K. C. Pant, A. M. Chellachami and Amar Singh Chaudhari to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951 in the vacancies caused by Shri R. D. Bhandare ceasing to be a member of the House and by the resignations of Sarvashri Subodh Hansda and D. P. Yadav".

MR. SPEAKER: The question is.

"That this House do appoint Sarvashri K. C. Pant, A. M. Chellachami and Amar Singh Chaudhari to the Joint Committee on the Bill to amend the Untouchability (Offences) Act (1955 and further to amend the Representation of the People Act, 1975 in the vacancies caused by Shri R. D. Bhandare ceasing to be a member of the House and by the resignations of Sarvashri Subodh Hansda and D. P. Yadav

The motion was adopted.

12.05 hrs.

MINES (AMENDMENT) BILL

**(i) APPOINTMENT OF MEMBER TO JOINT
COMMITTEE**

SHRI A. P. SHARMA (Buxar): I beg to move.

"That this House do appoint Shri Purushottam Kakodkar to the Joint Committee on the Bill further to amend the Mines Act, 1952 in the vacancy caused by the resignation of Shri Balgovind Verma."

MR. SPEAKER: The question is:

"That this House do appoint Shri Purushottam Kakodkar to the Joint Committee on the Bill further to amend the Mines Act, 1952 in the vacancy caused by the resignation of Shri Balgovind Verma "

The motion was adopted.

**(ii) EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT
COMMITTEE**

SHRI A. P. SHARMA: I beg to move:

"That this House do further extend upto the first day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952".

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Why are they asking for extension of time? This is the second time that they are asking for extension.

SHRI A. P. SHARMA: At a sitting held on the 28th March of this Committee, the Minister of Labour and Rehabilitation again requested for time upto 7th April, 1973 to move amendments on the Bill for consideration. It was not possible thereafter to receive amendments from the Members and to consider clause by clause and to adopt the report before the stipulated time, that is, 4th May, 1973. The Committee therefore, decided to ask for extension for the presentation of the Report upto the first day of the next session.

MR. SPEAKER: I am very happy that he did not use that old word.

SHRI ATAL BIHARI VAJPAYEE: The explanation given by the Hon Member is not at all convincing.

SHRI A. P. SHARMA: I convince him that there is a further reason. The Committee wanted to submit the report by the 4th of May. But, in the meanwhile, the Coal-mines had been nationalised. On that I raised questions and the Labour Minister wanted more time.

MR. SPEAKER: All right, let me now put it to the vote.

SHRI ATAL BIHARI VAJPAYEE: In the meantime, if another industry is nationalised, then again they will come up before this House and ask for more time. Let them finish with this and then the House may decide about the Coal-mines.

MR. SPEAKER: The question is:

"That this House do further extend upto the first day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952".

The motion was adopted.

MR. SPEAKER: Now, I call Shri Kiruttinan.

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I make my submission?

MR. SPEAKER. Mr. Bosu, of what stuff are you made of? I advise you to come for your performance after leaving some days. Don't do it everyday. I am worried about your health.

PROF. MADHU DANDAVATE (Rajapur): In the *habeas corpus* petitions, some obstructions are put in the court. This is a very serious matter. Half a second only may be allowed to me.

MR. SPEAKER: May I tell all of you that I am not going to allow a matter under 377 which can be the subject of a question? You don't put the question, you come with 377. 377 was originally planned that where there is marginal difference between a point of order and the other point, I could allow it. Now you are using it as everybody's wife? Don't do it.

Now, Shri Kiruttinan.

12.08 hrs.

RE ALLOTMENT OF FUNDS FOR DROUGHT RELIEF IN RAMANA- THAPURAM DISTRICT

SHRI THA KIRUTTINAN (Sivaganja): Mr. Speaker, Sir, I am very thankful to you for having permitted me to raise this vital issue under rule 377. This concerns my district. And so, it is my bounden duty to bring this issue to the notice of the Government as also this august House.

During the Fourth Five Year Plan, in Tamil Nadu, Ramanathapuram district and Dharmapuri District were declared as drought-prone districts and two crores of rupees were allotted to each district to meet the drought situation. I understand that this was also raised in the Tamil Nadu Assembly. The Government have proceeded to select only Dharmapuri District